GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 402 ANSWERED ON MONDAY THE 24TH JUNE, 2019 ASHADHA 3, 1941(SAKA)

MISUSE OF CSR FUNDS

QUESTION

402. DR. NISHIKANT DUBEY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

(a) the details of companies which spend funds on education and health facilities earmarked under Corporate Social Responsibility (CSR) during the last three years;

(b) whether the Government has received complaints regarding misuse of CSR funds by PSUs/private companies/institutions during each of the last three years;

(c) if so, the details thereof along with the action taken under the Companies Act, 2013 by the Government against them during the last three years, company-wise;

(d) whether the Government ensures proper utilization of funds/monitoring the activities under CSR by PSUs/private companies; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER FOR FINANCE AND CORPORATE AFFAIRS

(Ms. NIRMALA SITHARAMAN) (श्रीमती निर्मला सीतारमण)

वित्त एवं कारपोरेट कार्य मंत्री

(a): The CSR data as filed by the companies in MCA21 portal is already in public domain which can be accessed at <u>www.csr.gov.in</u>. The Sector-wise details of the companies are not maintained. However, the details of amount spent on Education and Healthcare by the companies upto 20.10.2018 available in MCA21 registry for the last three financial years are detailed below :

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CSR Expenditure (in Rs. Crores)				
Filings made by the companies upto 20.10.2018				
SI. No.	Development Sectors	2015-16	2016-17	2017-18
1	Education (incl. Special Education)	4208.8	4624.48	2762.11
2	Healthcare	2574.2	2468.75	1144.83

(b) to (e) : Whenever, complaint/violation of CSR provisions is reported, the compliance of CSR provisions by companies is monitored through examination of mandatory disclosures made by the companies in their Board's Report under provisions of Section 135 r/w Section 134 (3) (o) of the Companies Act. Call for Information (CFI) letters are issued to seek further information as per the Companies Act, 2013. Further, after having followed the due process, if the company is found to be non-compliant, then the prosecution sanction is accorded. The process of scrutiny and filing prosecution for non-compliance is a continuous process.

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